

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 31651/2016

(Arising out of impugned final judgment and order dated 18-05-2016 in CMWP No. 12063/2002 passed by the High Court Of Judicature At Allahabad)

VED PRAKASH AND ANR

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(IA No.11424/2018-EXEMPTION FROM FILING O.T.)

Date : 15-04-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Amit Khemka, Adv.
Mr. Ambhoj Kumar Sinha, AOR
Mr. Rishi Sehgal, Adv.

For Respondent(s) Ms. Aishwarya Bhati, AAG
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

Mr. Santosh Kumar, Adv.
Mr. Deepak Anand, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing expedited.

(R. NATARAJAN)
COURT MASTER (SH)

(RENU DIWAN)
ASSISTANT REGISTRAR